II - THE PUNIAB FISHERIES ACT, 1914

PUNIAB ACT NO. II OF 1914

(As modified up to the 30th November 1923).

PASSED BY THE LIBUTENANT GOVERNMENT OF THE PUNIAB IN COUNCIL.

(Received the assent of His Honour the Lieutenant-Governor on the 15th Wanuary 1914 and that of his Excellency the Viceroy and Governor-General on the 19th January 1914, and was first published in the Gazette of the 13th February 1914).

AN ACT TO EXTEND THE LAW RELATING TO FISHERIES IN THE PUNJAR

Whereas it is experient to extent the law relating to Fisheries in the Punjab:

Title

It is hereby on acte; as follows :-

1. (1) This Act may be called the Amilab Risheries Act 1914.

Extent.

- 2 In this Act and the Rules therrunder unless there is something repungment in the subject or context, the expressions "fight" and "private water" shall have the meanings assigned to them in Section 3 of the Indian India Act IV of 1897.
- pefinitions. (2-A 1. In this Act, unless there is anything repungant in the subject or context.
 - (1) "Pishery Officer" means any person when the provincial Government or any officer empowered, by the provincial Government in this behalf may from time to time appoint any news, or as holding an office to carry out all or any of the purposes of this act or to 10 anything required by this act or any rule made thereunder to be ions by a Fisherry Officer :

Provided that no police officer below the rank of Sub-Inspector shall be so ampowered.

- (2) Fishing Offence means an offence punishable under this act or under any rule made thereunder.
- 3. (1) The Provincial Government may make rules for the purposes hereinafter in this section mentioned, and, shall in such rules declare the waters, not being private waters, to which all or any of them shall apply.

.rohibition

in licensing

of fishing in
Selected waters
waters by sules
of Provincial
Government.

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- (2) The provincial Government may be notification apply such rules or any of them to any private witers with the consent.

 in writing of the owner thereof and of all pursons having for the time being any exclusive right of fishery therein.
 - (3) Such au rules may :-
 - (a) Prohibit fishing except unjer licence and regulate the granting of such licenses, the seas payable therefor, anothe conditions to be inserted therein;
 - (b) Prescribe; seasons in which the killing of any fish of any prescribe; species shall be prohibte;; and
 - (c) prescribe a minimum size or weight below which not fish or any prescribed species shall be killed.
- (4) In making any rule unjer this section the provincial Govt.
 may provide for :-
 - (a) The seizure, forfeiture and removal of any appartus erected of or used for sihing in constray ention of the rules, and
 - (b) the forfeiture of any fish take: by means of any such appartus.
- (5) The power to make rules under this section in subject to the conition that they shall be made after previous publication.
- 4. The provicial Government may be notification power to prohibit in any specified areas the offering or expos-prohibiting for sale or barter of any fish killed it sale of convention of any rule made under section 3(3)(b) fish and (c)(1) of this Act.
- of any prohibtion notified under section 4 shall be punishable with the fine which may extend to one hundred rupees, and when the breach is a continuing breach, with a further fine which may extend to ten rupees for every day after the date of the first conviction during which the breach is proved to have been persisted in.
- 6. (1) Any Police Officer, or other person Arrest with specifically empowered by the Provincial Government in without this behalf, may without warrant arrest any person warrant for committing in his view a breach of any rule made under offences section 3 or of any prohibition sotified under under the section 4-
 - (a) If the name and address of the person are unknown to him , and

(2) A person arrested under this section may be detained until his name and address have been correctly ascertained;

Provided that no person so arrested shall be detained longer than may be necessary for bringing him before a Magistrate, except under the order of a Magistrate for his detention.

saving of commander inder inderies ict. power to compound certain offences.

- 7. Nothing in this Act shall be jeeme; to limit the powers of the Provincial Government to make rules Iniia unjer section 6 of the Injian Fisheries Act, 1997. Act IV of 1897
 - (8.1) (1) The Provincial Government may be notification
- empower a fishery officer by name or as holding an office.

 (a) To accept from any person concerning whom evidence exists which if unrebutted would prove that he has committed any fisheng offence as described in the first coloum of the Schedule a sum of toney by way of compensation for the offence with regard to which such evidence exists and on the payment of such sum to such officer such person if in custody shall be discharged and no further proceedings shall be taken against him;
- (b) When any property has been setzed as liable to confiscation, to release the same without further payment, or on payment of the value thereof as estimated by such officer, and on the payment of such value such property shall be released and no further proceedings shall be taken in respect thereof.
- (2) The sum of money acceptable as compensation under clause
 (a) of sub-section (1) shall in no case exceed the amount mentione mentioned in the second colour of the Schedule as the amount acceptable as compensation for the particular offence described in the first colour of the Schedule.)

THE SCHEDULE (SEE SECTION 8)

Maximum amount acceptable as compensation for certain fishing
offences under section &

Discription of offence

Maximum amount acceptable as compansation

	-, -, -, -, -, -, -, -, -, -, -, -, -, -	-, -, -, -, -, -,
1.	Fishing with a net having a smaller mesh than that prescribed under the rules made under the Act	Rupees ten
2.	Fishing without a licence	Rupees ten
3.	Killing fish a size or weight lessthen the standard prescribed under this Act.	Rupees ten
4.	Killing any fish of a prohibted species during a close senson.	Rupees ten
5.	Fishing with any gear or ment one; other than that permitted under the rules.	Rupecs ten
	Using at any one time mere than two of either or any of the cear per ittel unler	Rupe s ten
,	theyrules f	
7.	Licence holders employing or engaging men- licensees to help them with their nets while	"Bupaes ten
	fishing.	
8.	Fishing a prohibted waters	Rupees ton
9.	Offering or exposing for salr or barter any	Rupees ten

fish, the sale of which is prohibted in any specified area by a notification issued

under section & of the Act